

26.5.1998

OA 1081/93

Hon'ble Mr. S. Dayal AM

Hon'ble Mr. S. L. Jain JM

11/3

Sri R.K. Srivastava proxy to Sri R.K. Nig m for the applicant. He seeks adjournment.

A perusal of the order sheet shws that the learned Counsel for the applicant has remained absent or soght adjournment on the dates this case came up before this bench for admission. Last opportnity was given on 3.4.1998. Despite that the counsel remained a bsent on 20.4.1998. This case relates to the year 1993. ^{We} I do not find any reason for adjournemt despite request made by the learned counsel for the applicant. Case is, therefore, dismissed for default and non prosecution.

Per. 2

JM

AM

SQI

O/R

Resto; App; 3337/2001

With Affidavit has been
filed by Sri R.K. Nigam, Adv.The same is submitted
for orders on 07/8/01.V.W.

08/8/01.

07.8.2001 Hon-Mr. Justice R.R.K. Praveen, VC
Hon-Maj. Gen. K.K. Shrivastava, AM.

We have heard Sri Upendra Nath holding brief of Sri R.K. Nigam's Counsel for the applicant.

By M.A 3337/01 applicant has prayed for restoration of OA which was dismissed on 26.5.1998 by a reasoned and speaking order. This application has been filed on 26.7.2001 i.e. after more than 3 years. We do not find any good ground for condoning this long and inordinate delay. The application is accordingly dismissed. No order as to costs.


A.M.


VC

W/